

TIPS MUSIC LIMITED

CIN: L92120MH1996PLC099359

Registered Office: 601, Durga Chambers, 6th Floor, Linking Road, Khar (West), Mumbai – 400052, Maharashtra, India.

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Contact Person: Bijal R Patel, Company Secretary and Compliance Officer

POST BUYBACK PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF SHAREHOLDERS OF THE EQUITY SHARES OF THE TIPS MUSIC LIMITED (THE “COMPANY”) FOR THE BUYBACK OF EQUITY SHARES FROM THE OPEN MARKET THROUGH STOCK EXCHANGES UNDER THE SECURITIES AND EXCHANGE BOARD OF INDIA (BUY-BACK OF SECURITIES) REGULATIONS, 2018, AS AMENDED.

This post-buyback public announcement (“**Post Buy-back Public Announcement**”) is being made in accordance with the provisions of Regulation 24(vi) and other applicable provisions of the Securities and Exchange Board of India (Buy-back of Securities) Regulations, 2018, as amended (“**Buy-back Regulations**”) regarding completion of the Buyback.

This Post Buy-back Public Announcement should be read in conjunction with the public announcement dated September 03, 2026 published on September 04, 2026 (“**Public Announcement**”) and Corrigendum to Public Announcement dated September 08, 2026 published on September 09, 2026 (“**Corrigendum to Public Announcement**”). Unless specifically defined herein, the terms used but not defined in this Post Buy-back Public Announcement shall have the same meaning as ascribed to them in the Public Announcement.

1. THE BUYBACK

- Pursuant to the approval of its Board of Directors at its meeting held on August 05, 2026, and the approval of its shareholders by way of a special resolution passed at the 30th Annual General Meeting held on August 31, 2026, the results of which were announced on September 02, 2026, Tips Music Limited (the “**Company**”) announced the buyback of its fully paid-up equity shares of face value of INR 1 (Rupee One Only) each (“**Equity Shares**”) from the members of the Company (other than the promoters, promoter group and persons in control of the Company) for an aggregate amount up to INR 44,50,00,000 (Rupees Forty Four Crores Fifty Lakhs Only) (“**Maximum Buyback Size**”) at a price not exceeding INR 750 (Rupees Seven Hundred and Fifty Only) per Equity Share (“**Maximum Buyback Price**”), from the open market through the stock exchanges (i.e. through BSE Limited (“**BSE**”) and National Stock Exchange of India Limited (“**NSE**”), (together “**Stock Exchanges**”), (the transaction/process herein after referred to as the “**Buyback**”). The Maximum Buyback Size does not include transaction costs, namely brokerage, filing fees, advisory fees, intermediaries’ fees, public announcement publication expenses, printing and dispatch expenses, applicable taxes such as buyback tax, securities transaction tax, goods and services tax, stamp duty etc. and other incidental and related expenses (“**Transaction Costs**”).
- The Buyback commenced on September 09, 2026 and the Buyback Committee, duly constituted and authorised by the Board, at its meeting held on September 30, 2026, approved the closure of the Buyback with effect from closure of trading hours on September 30, 2026, accordingly the Buyback closed on September 30, 2026, prior to the expiry of sixty six working days from the Commencement Date (being the last day of the Buy-Back Period). Intimation of closure of the Buyback was issued to the Stock Exchanges on September 30, 2026.
- Till the date of closure of the Buyback, the Company had utilized a sum of INR 44,43,58,966.85 (Rupees Forty Four Crores Forty Three Lakhs Fifty Eight Thousand Nine Hundred Sixty Six and Eighty Five Paise Only) i.e 99.86% of the Maximum Buy-back Size (excluding Transaction Costs) authorised for the Buyback. The total number of Equity Shares bought back under the Buyback are 6,71,946 Equity Shares.

2. DETAILS OF THE BUYBACK

- The Company bought back a total of 6,71,946 Equity Shares, utilizing a total of INR 44,43,58,966.85 (Rupees Forty Four Crores Forty Three Lakhs Fifty Eight Thousand Nine Hundred Sixty Six and Eighty Five Paise Only) (excluding Transaction Costs), which represents 99.86% of the Maximum Buyback Size. The price at which the Equity Shares were bought back was dependent on the price quoted on the Stock Exchanges during the Buyback period. The highest price at which the Equity Shares were bought back was INR 674.00/- (Rupees Six Hundred and Seventy Four Only) per Equity Share while the lowest price was INR 646.00/- (Rupees Six Hundred and Forty Six Only) per Equity Share. The Equity Shares were bought back at an average price of INR 661.30 (Rupees Six Hundred Sixty One and Thirty Paise Only) per Equity Share. These prices were based on contract notes issued by ITI Securities Broking Limited (“**Company’s Broker**”) and excludes Transaction Cost, and have been rounded off to two decimal points.
- The pay-out formalities have been completed as per settlement mechanism with the Stock Exchanges. The Company has extinguished 3,24,700 equity shares bought back pursuant to the Buyback till September 18, 2026 and Company shall extinguish balance 3,47,246 equity shares bought back between September 19, 2026 and September 30, 2026 (being the last day of the Buy-Back) within 7 working days from the end of buyback period. i.e. on or before October 12, 2026.
- All the Equity Shares bought back were in the demat segment from the platform of the Stock Exchanges. As the Buy-back was done from the open market through the Stock Exchanges, the identity of shareholders/beneficial owners from whom Equity Shares exceeding 1% (One Percent) of the total Equity Shares bought in the Buy-back is not known.

3. CAPITAL STRUCTURE AND SHAREHOLDING PATTERN

- The capital structure of the Company as on the date of the Public Announcement and after completion of the Buyback is set forth below:

Particulars	Pre BuyBack (As on date of the Public Announcement)	Post completion of the Buyback*
Authorised Share Capital	INR 20,00,00,000 20,00,00,000 Equity Shares of INR 1/- each	INR 20,00,00,000 20,00,00,000 Equity Shares of INR 1/- each
Issued, Subscribed and Paid-up Capital	INR 12,78,31,590 12,78,31,590 Equity Shares of INR 1/- each	INR 12,71,59,644 12,71,59,644 Equity Shares of INR 1/- each

*The Company is in the process of extinguishing the balance 3,47,246 Equity Shares, out of the aggregate of 6,71,946 Equity Shares bought back. The post-Buyback Issued, Subscribed and paid up Share capital is provided assuming extinguishment of all Equity Shares bought back by the Company.

- Shareholding pattern of the Company, as on August 28, 2026 (“**Pre Buyback**”) and the shareholding pattern of the Company post the completion of the Buyback as on September 30, 2026, is as shown below:

Category	Pre-Buyback		Post Buyback* (As on September 30, 2026)	
	No. of Equity Shares	% of Equity Shares	No. of Equity Shares	% of Equity Shares
Promoter and Promoter Group along with the Persons in Control	8,20,09,554	64.15	8,20,09,554	64.49
Foreign Investors (OCBs/FIIs/NRIs/Non-residents/ Non-domestic companies)	1,11,81,556	8.75	4,51,50,090	35.51
Indian Financial Institutions/ Banks/Mutual Funds/ Govt. Companies	71,38,317	5.58		
Public including other Bodies Corporate	2,75,02,163	21.51		
Total	12,78,31,590	100.00	12,71,59,644	100.00

*The Company is in the process of extinguishing the balance 3,47,246 Equity Shares, out of the aggregate of 6,71,946 Equity Shares bought back. The post-Buyback shareholding pattern is provided assuming extinguishment of all Equity Shares bought back by the Company.

4. MERCHANT BANKER / MANAGER TO THE BUY-BACK

The Company had appointed the following as Merchant Banker / Manager to the Buyback:

	Inga Ventures Private Limited 1229, Hubtown Solaris, N.S. Phadke Marg, Opp. Telli Galli, Andheri (East) - 400 069, Maharashtra, Mumbai Tel: +91 22 6854 0808 • Email: kavita@ingaventures.com Website: www.ingaventures.com • Contact Person: Kavita Shah SEBI Registration No.: INM000012698 • Validity Period: Permanent Registration CIN: U67100MH2018PTC318359
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For further details, please refer to the Company's website (www.tips.in), the websites of the Stock Exchanges (i.e., www.bseindia.com and www.nseindia.com) and website of the Merchant Banker / Manager to the Buyback (www.ingaventures.com).

5. DIRECTORS' RESPONSIBILITY

As per Regulation 24(i)(a) of the Buyback Regulations, the Board of Directors of the Company, in their capacity as directors, accept full and final responsibility for all the information contained in this Post Buy-back Public Announcement and for the information contained in all other advertisements, circulars, brochures, publicity materials etc. which may be issued in relation to the Buyback and confirm that this Post Buy-back Public Announcement contains true, factual and material information and does not contain any misleading information. This Post Buy-back Public Announcement is issued under the authority of the resolution dated September 30, 2026 passed by the Buyback Committee.

For and on behalf of the Board of Directors of Tips Music Limited

Sd/-
Kumar Taurani
Chairman & Managing Director
DIN: 00555831

Sd/-
Girish Taurani
Executive Director
DIN: 08695775

Sd/-
Bijal R. Patel
Company Secretary & Compliance Officer
Membership Number: A30140

Date: September 30, 2026

Place: Mumbai